

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.411**  
**IB/188/ND/2024**

**IN THE MATTER OF:**

Altanova India Private Limited	...	Applicant
Versus		
JMD Precision Equipments Private Limited	...	Respondent

**Under Section 9 (IBC)**

**Order delivered on 10.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Chirag Basu  
For the Respondent : Adv. Nikhil Rawat

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Counsel for the Applicant is present. Learned Counsel for the Respondent is present. Learned Counsel for the Applicant has already filed the rejoinder which is not on Board. Let steps be taken to the cure the defects if any and take necessary steps to upload the same on Board. List the matter on **02.08.2024.**

**Sd/-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**Sd/-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**